GOVERNMENT OF INDIA
MINISTRY OF FOOD PROCESSING INDUSTRIES
LOK SABHA
UNSTARRED QUESTION NO. 2214
ANSWERED ON 12TH FEBRUARY, 2026

IMPLEMENTATION OF PLI SCHEME

2214. SHRI SATPAL BRAHAMCHARI:

Will the Minister of ***FOOD PROCESSING INDUSTRIES*** be pleased to state:

(a) whether the various components under the Production Linked Incentive (PLI) Scheme have been implemented to incentivize the food processing industries and if so, the details thereof;
(b) whether the participation of micro, small, and medium-sized food processing units, located in the Sonipat Lok Sabha Constituency under this scheme has remained limited and if so, the details thereof;
(c) the number of proposals received under the PLI scheme which have been approved and remained pending from Sonipat Lok Sabha Constituency since 2021 and the amount of incentives sanctioned;
(d) whether the Ministry has launched any special campaign to inform industries at the regional level about the scheme and to simplify the application process and if so, the details thereof; and
(e) the concrete steps being taken by the Government to further integrate food processing industries in the Sonipat Lok Sabha Constituency with the PLI scheme to promote value addition of local agricultural produce, job creation and exports?

ANSWER

THE MINISTER OF STATE FOR FOOD PROCESSING INDUSTRIES
(SHRI RAVNEET SINGH)

(a): The Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) is being implemented by the Ministry of Food Processing Industries for the period Financial Year (FY) 2021-22 to FY 2026-27, with an approved outlay of ₹10,900 crore. The Scheme provides performance-linked incentives to eligible food processing entities on achievement of incremental sales of eligible food products manufactured in India, in accordance with the notified Scheme guidelines. The Scheme comprises multiple components covering specified food product segments, including Ready-to-Cook/Ready-to-Eat foods, processed fruits and vegetables, marine products, mozzarella cheese, innovative/organic products of Small and Medium Enterprises (SMEs), branding and marketing abroad, and a dedicated component for millet-based products. Incentives are provided to approved applicants on achievement of eligible incremental sales, in accordance with the notified Scheme guidelines.

(b) & (c): Under the Scheme, the selection of applicants was carried out through a one-time, competitive selection process at the time of launch, based on notified eligibility conditions and evaluation parameters applicable uniformly across the country. The Scheme is demand driven and not State/ district-specific. However, two Micro, Small, and Medium Enterprises (MSME) units located in Sonipat district have been approved as beneficiaries under Category-II

(Organic Products) with an approved incentive of ₹6.75 crore and the Millet-Based Products component with an approved incentive of ₹7.98 crore. Both units are reported as operational. Incentives under the Scheme are sanctioned and disbursed strictly on achievement of eligible incremental sales, in accordance with the notified Scheme guidelines. No proposals from Sonipat Lok Sabha Constituency are pending under the Scheme.

(d): For effective outreach and facilitation, the Ministry undertook nationwide publicity and awareness measures at the time of launch of PLISFPI, including issuance of detailed Scheme guidelines, Frequently Asked Questions (FAQs), public notifications, and stakeholder consultations. The application process under PLISFPI was conducted through an online portal, with clearly defined eligibility criteria, timelines, and documentation requirements, to ensure transparency and ease of participation for eligible food processing entities, including MSMEs.

(e): PLISFPI supports expansion of food processing capacity, value addition, competitiveness, employment generation and export orientation across the country through performance-linked incentives. By incentivising incremental production and sales of eligible food products, the Scheme supports integration of food processing units, including those located in Sonipat Lok Sabha Constituency, into organised value chains and export markets, in accordance with the Scheme guidelines, which are applicable uniformly across India. The scheme has led to increase in food processing capacity of 35.00 lakh Metric Ton (MT) per annum and about 3.29 lakhs, both Direct and Indirect employment, have been generated so far across the country. Total export of agricultural processed food products approved under the scheme has increased with a Compound Annual Growth Rate (CAGR) of 13.23% as on 2024-25 with reference to 2019-20.

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